

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 279 OF 2015 &**  
**IA NO. 871 OF 2018**

**Dated: 26<sup>th</sup> November, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**M/s Aryan Coal Beneficiation Pvt. Ltd. .... Appellant(s)**  
**Versus**  
**Gujarat Electricity Regulatory Commission &Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Matrugupta Mishra  
Mr. Lakhyajit Singh Bagdwal

Counsel for the Respondent(s) : Mr. C. K. Rai  
Mr. Sachin Dubey for R-1  
  
Mr. M.G. Ramachandran  
Ms. Ranjitha Ramachandran  
Ms. Swapna Seshadri  
Mr. Ashiwn Ramanathan for R-2  
  
Mr. Jitender Kumar for R-4

**ORDER**

The learned counsel appearing for the Appellant prays for one week's time to enable him to file written submissions and learned counsel appearing for Respondent No.2 prays for three days' time file reply thereafter.

Submissions made by the learned counsel appearing for the Appellant and learned counsel appearing for the Respondent No. 2, as stated above, are placed on record.

The learned counsel appearing for the Appellant is permitted to file written submission in the instant Appeal on or before 04.12.2019 after serving copy to the learned counsel for the opposite sides. Thereafter, reply may be filed by Respondent No.2 on or before 07.12.2018, after serving copy to the learned counsel for the opposite sides.

Relist the matter on **07.12.2018** as requested by the learned counsel appearing for both the sides.

**(S. D. Dubey)**  
**Technical Member**

*Bn/pr*

**(Justice N. K. Patil)**  
**Judicial Member**